

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1274
ANSWERED ON:02.03.2001
INDUSTRIAL ZONE IN ARUNACHAL PRADESH
WANGCHA RAJKUMAR

Will the Minister of FINANCE be pleased to state:

- (a) the present status of the proposals sent by the Government of Arunachal Pradesh for Central approval, in connection with establishment of industrial zones at few suitable locations in the State;
- (b) whether the State Government has furnished necessary documents and have complied with the relevant procedure, and if so, the reasons for delay in according the Central approval for notifying the concerned zones.
- (c) Whether there is any change in the Union Government policy of encouraging industrial development in the North East, including withdrawal of certain tax/excise benefits extended earlier for the purpose as an incentive for encouraging industrial ventures in this economically backward State; and
- (d) if so, reasons for such withdrawals?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

- (a) & (b) The Govt. of Arunachal Pradesh have sent a list of industrial areas/Integrated Infrastructure Development Centers for being notified for the purpose of excise duty exemption. However, the legal boundaries of these areas have not been given. These are required for issuing the necessary notification.
- (c) & (d) There is no change in the tax benefits extended earlier, except that cigarettes, being demerit goods, have been excluded from the scheme of excise duty exemptions applicable to units in the North East.